

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

**Original Application No.78/2008
This the 04th day of April 2008**

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Jhagroo Prasad aged about 59 years, son of late Gokul Prasad at present working as Sub Post Master Mahanagar, Lucknow.

...Applicant.

By Advocate: Shri Surendran P.

Versus.

1. Union of India through the Secretary, Department of Posts, New Delhi.
2. Director General of Postal Services, Department of Posts, New Delhi.
3. Chief Post Master General, U.P. Circle, Lucknow.
4. Senior Superintendent of Post Offices, Lucknow.
5. Post Master General, Bareilly Region, Bareilly.
6. Sri B.K Bimal, APM, Chowk, Lucknow.

... Respondents.

By Advocate: Shri S.P. Singh.

ORDER (Oral)

BY MR. M. KANTHAIAH, MEMBER JUDICIAL.

Heard both sides.

2. The applicant has filed this Original Application to quash the impugned order Dt.25.01.2008 covered under Annexure-1 and Annexure-14 Dt. 02.11.2007, relates to the applicant and for issue of a direction to treat the applicant as Sub Post Master,

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Mahanagar, Lucknow on the basis of earlier order covered under Annexure-6 Dt. 06.06.2005 and pay him salary in the pay scale of Rs. 6500-10500.

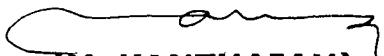
3. Pleadings have been completed. During the course of arguments, the learned counsel for the applicant submits that in view of earlier selection of the applicant in HSG-I Cadre, covered under Annexure-6 Dt. 06.06.2005, if the applicant is relieved from the present Region to Bareilly Region, the purpose of OA would be served. The learned counsel for respondents submits that they have no objection for relieving the applicant from the present place of posting i.e. Sub Post Master, Mahanagar, Lucknow to Bareilly Region in view of earlier order covered under Annexure-6 Dt. 06.06.2005.

4. In view of the above circumstances OA is disposed of with a direction to the Respondent No-3 i.e. Chief Post Master General, U.P. Circle, Lucknow to relieve the applicant from the present place of working at Sub Post Master, Mahanagar, Lucknow to Bareilly Region in view of earlier order Dt. 06.06.2005 covered under Annexure-6 and in respect of remaining claims of the applicant for other allowances and claims, he is at liberty to file separate representation to the Respondent No.3 within a period of 2 weeks from the date of this order with a direction to the respondents to consider and disposed of the same with a reasoned order and as per rules within a period of two months from the date of receipt of the copy of this order. The Respondent No.3 is also directed to



relieve the applicant within 2 weeks from the date of receipt of the copy of this order.

In the result, OA is disposed of as above. No order as to costs.


(M. KANTHAIAH)
MEMBER (J)

04-04-08

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